

विदेश व्यापार महानिदेशालय
डीईएस-V अनुभाग

The Meeting No. NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022 actually held on 08.07.2022 for the licensing year 2022-23 to consider the cases under Para 4.07 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Room No.04 of DGFT Udyog Bhawan, under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Sh. Kuldeep Singh, Asst. Director-I	O/o DC(MSME)
2.	Dr. Ram Asrey Lal, Consultant	DGFT
3.	Sh. Nand Lal, Consultant	DGFT
4.	Sh. Shaish Kumar, Consultant	DGFT
5.	Sh. JD Giri, Nominee AEPC	AEPC
6.	Sh. Manoj Kumar Meena, Deputy. Director	DGFT
7.	Sh. P. Suruli Kumar, Asst. Section officer	DGFT

Minutes of the Meeting No.- NC/5/MEET/June/2022-23/03 (Part-II) Date 07.06.2022

Case No	137
Firm's name	Council for Leather Exports (CLE)
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on Date 08.07.2022
HQ File. No.	01/Misc./AM22/2021
<p>Decision: The Committee considered the case as per agenda and noted that Council of Leather Export (CLE) has made a request vide letter dated 02.06.2021 for revision of Standard Input Output Norms (SION), published in Hand Book of Procedure Vol II, for the export of various items of Leather and leather products.</p> <p>In the past, the SIONs for the export of Leather and Leather products were fixed, based on recommendation of Centre Leather Research Institute (CLRI).</p> <p>Accordingly, a letter was sent vide dated 17.11.2021 to examine the proposal and offer their comments on the subject so that amendment in SION's may be considered.</p> <p>The committee noted that CLRI has submitted their inputs/comments on the revision of SION vide email dated 25.05.2022.</p> <p>The committee has observed that the comments received from CLRI are broad in nature and without giving production consumption data and justification for wastage, which are mandatory for revision of SION norms, as per the Handbook of policy / procedure. Therefore, Committee decided to take reference of inputs received from CLRI for deciding Adhoc norms on case to case basis.</p>	

Case No	138
Firm Name	The Southern India Mills' Association
Meeting no	NC/5/MEET/Apr/2022-23/03(Part-II) Date 07.06.2022, held on 08.07.2022


 मनोज कुमार मीणा / MANOJ KUMAR MEENA
 उप निदेशक / Deputy Director
 विदेश व्यापार महानिदेशालय
 D.G.F.T.
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India

HQ File No P-178223 dated 23.02.2022

Decision: The Committee considered the case as per agenda and noted that The Southern India Mills' Association made a request vide letter dated 15.02.2022 for incorporate a clause in HBP for implementing the provision of the FDTR act that "No amendment to the AA License is required if cotton is imported by an exporter for export of cotton yarn of any count above 40s". The committee went through the details submitted in this case and observed that Pima and Giza variety of raw cotton is the most superior variety having high staple length. It fits well to manufacture higher count of yarn say 80's or above. This superior variety has very limited production world over and hence it generally comes with higher price tag. Exporters exporting low count yarn does not require Pima and Giza variety but if the flexibility as requested by Southern India Mills' Association (SIMA) is allowed, such exporter may also import superior Giza and Pima even though he does not required it. As such there should not be any problem to exporter to get his license amended if the requirement of buyer changes from lower variety to superior variety.

Case No	139
Firm's name	M/s. Himatsingka Seide Ltd.
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, Held on 08.07.2022
HQ F. No.	01/84/050/00448/AM17
RA F. No.	07/24/040/00146/AM16
Advance Auth No./Date	0710108689/ Date 04.09.2015.

Decision: The Committee considered the case as per agenda and noted that firm had requested for fixation norms vide letter dated 21.11.2019 as their case was rejected in norms committee meeting no 10/84-ALC3/2018 Dated 16.08.2018 due to non submission of desired information during personal hearing with firm vide dated 16.08.2018. The committee went through the details submitted in this case and based on written comments received from O/o DC(MSME) vide letter no- 37(5)/101/Textiles/2022-23 dated 13.05.2022, decided to approve the Adhoc norms as under:

Sl. No.	Export Item Name.	Qty.(Mtr)
1	Silk Woven fabrics - Items Othr Thn Sarrees Contng >85% By Wt Of Silk Etc.	123128.02
2	Silk Woven fabrics - Other fabrics	133098.9
3	Cotton Woven fabrics - contng 85 % or more by wt of cotton, weighing more than 200 gsm of yarns of different colours	908
4	Cotton Woven fabrics -contng <85 % by wt of cotton, weighing not > 200 gsm - of yarns of different colours	7859.15
5	Cotton Woven fabrics -contng <85 % by weight of cotton,weighing more than 200 g/m2 - of yarns of different colours	10231.76
6	Cotton Woven fabrics -Of Yrns Of Diff Colours Weighing Not More	58296.43

	Than 200 G/M2	
7	Cotton Woven fabrics - Of Yrns Of Diff Colours Wghng More Than 200 Gsm	56086.53
8	Linen (Flax) Woven fabrics - Others	17795.92
9	Woven fabrics of synthetic filament yarn -Of Yrns Of Difrnt Colors Cntng 85% Or More By Wt Of Synthtc Filmnts	3712.27
10	Woven fabrics of synthetic filament yarn - Of Yrns Of Difrnt Colors Cntng <85% By Wt Of Synthtc Filmnts	17846
11	Woven fabrics of synthetic filament yarn - Othr Synthtic Wovn Fabrcs Of Yarns Of Different Colours	66541.86
12	71/0- Woven fabrics of artificial filament yarn - Of yarns of different colours	3423.32
13	Woven fabrics of synthetic staple fibres - of acrylic or modacrylic staple fibres - Others	65.88
14	Wvn Fabrcs Cntng <85% By Wt Of Artfcl Stpl Fbrs,Mxd Mainly/Solely With Man-Made Flaments,Of Yrn Of Diffrnt colours	1402.64
15	Woven fabrics of artificial staple fibres Cntng <85% By Wt Of Artfcl Stpl Fbrs,Of Yrn Of Diffrnt colours	23.73
16	Woven fabrics of artificial staple fibres - Of yarns of different colours	8454.33
17	Woven pile fabrics and chenille fabrics, other than fabrics of heading 5802 or 5806 of manmade fibres - Others	9314.09
18	Woven pile fabrics and chenille fabrics, other than fabrics of heading 5802 or 5806 of manmade fibres-Warp pile fabrics	12560.56
19	Woven Pile fabrics and chenille fabrics of silk containing > 50% by weight of silk, but not containing wool or hair	3433.62
20	Woven pile fabrics and chenille fabrics of other textile materials - not elsewhere specified or included	3302.79
21	Woven fabrics of metal thread and woven fabrics of metallised yarn of heading 5605 - Others	2131.05
22	Embroidery in the piece, in strips or in motifs - Of manmade fibres	6168.87

23	Embroidery in the piece, in strips or in motifs - Of other textile materials	3181.52
Sl. No.	Import Item Name.	Qty. Recommended
1	Filature(Mulberry Raw Silk)	28534 Kg.
2	Cotton Yarn	18640 Kg.
3	Linen Yarn	7049 Kg.
4	Viscose Blended Yarn	15933 Kg.
5	Blends Lurex Yarn	756 Kg.
6	Blended Nylon Yarn	Not Recommended
7	Acrylic Yarn	2556 Kg.
8	Lurex Yarn	Not Recommended
9	Polyster Yarn	25524 Kg.
10	Nylon Yarn	1499 Kg.
11	Silk Silver	14257 Kg.
12	Viscose Tops	Not Recommended

RA concerned may take necessary action subject to compliance of usual condition.

Case No	140
Firm's name	M/s. Jindal Polyfilms Ltd.
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on 08.07.2022
HQ F. No.	1) 01/84/050/00179/AM18 2) 01/84/050/00399/AM18
RA F. No.	1) 05/23/040/00228/AM18 2) 05/23/040/00411/AM18
Advance Auth No. and Date	1) 0510403977 Dated : 08.09.2017 2) 0510405760 Dated : 28.02.2018

Decision: The Committee considered the case as per agenda along with other relevant papers and noted the firm has requested for re-fixation of norms vide letter dated 07.11.2019 claiming higher wastage of 12% by giving reference of SION J-370only. This case was discussed in the meeting no.03/AM22 dated 16.07.2021 and decided to visit manufacturing unit to understand the wastage claimed by the Firm to manufacture the export products.

In this regard, sub-committee has visited the factory at Nasik on 26.03.2022 and submitted its report to the Norms Committee.

The committee went through the visit report submitted in this case and decided to defer the case for further examination.


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Case No	141
Firm's name	M/s Arjan Impex Private Limited
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on 08.07.2022
HQ F. No.	01/84/05/000576/AM21
RA F. No.	05/23/040/00019/AM21
Advance Auth No./Date	0510414130 Date 08.05.2020

Decision: The Committee considered the case as per agenda along with other relevant papers and noted the firm has requested for re-fixation of norms vide letter dated 11.05.2022 as their case was approved in NC meeting no NC/5/MEET/Feb/202122/15 dated 31.03.2022. The committee noted that application and license copy shows that there are two imported items but portal is showing only one imported item. The earlier decision had been taken on the basis of portal. The committee decided to approved the norms with modification as under;

Export item	Qty.	Import item	Qty. Requested
CUSHION COVERS of various size MADE OF 100% POLYESTER KINTTED FABRIC 40 to 70 inch width, 60 to 520 GSM+/-10%, 100% POLYESTER WOVEN FABRIC 40 to 70 inch width, 60 to 520 GSM+/- 10%	57998 Nos.	100% POLYESTER KINTTED FABRIC 40 to 70 inch width, 60 to 520 GSM+/-10% 100% POLYESTER WOVEN FABRIC 40 to 70 inch width, 60 to 520 GSM+/- 10%	130044 Mtr.(197556 sq. Mtr. @) 3.40 Sq. Mtr/P) 38092 Mtr. (60406 Sq. Mtr. @1.04 @ Sq. Mtr./P)

RA concerned may take necessary action subject to compliance of usual condition.

Case No	142
Firm's name	M/s Ganga Acrowools Limited
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on 08.07.2022
HQ F. No.	01/84/050/00820/AM21
RA F. No.	302404000075AM21
Advance Auth No/ Date	3010105494 Date 05.11.2020

Decision: The Committee considered the case as per agenda along with other relevant papers and noted the firm has requested for re-fixation of norms vide letter dated 19.05.2022 as their case was approved in NC meeting no NC/5/MEET/Feb/202122/15 dated 31.03.2022. The committee found that due to typographical error at DGFT's end, qty. of import item at serial no 2 against export item serial no 4 was wrongly mentioned as 1100 Kg instead 11000 Kg. The committee went through the details submitted in this case and decided to approved the norms with modification as under;

SN	Export item	Qty.	SN	Import item	Qty. Recommended
1.	Blended Wool Alpaca Yarn Dyed (Under worsted system) The Net Content of Wool Tops	10000 Kg	1.	Wool Tops 18-30 Micron	8250 Kg.
			2.	ALPACA TOPS 18-	2750 Kg.

	and Alpaca Tops not less than 7500.000 Kgs & 2500.000 Kgs respectively Including HS Code 51071010, 51072010, 51072090, 51091090, 51099000 & 56060090			30 Micron	
			3.	Softening Agent	100 Kg.
			4.	Metal Complex Dyes 100% Strength	200 Kg.
2.	Blended Wool Alpaca Yarn Grey (Under worsted system) The Net Content of Wool Tops, and Alpaca Tops not less than 7500.000 Kgs & 2500.000 Kgs respectively Including HS Code 51071010, 51072010, 51072090, 51091090, 51099000 & 56060090	10000 Kg	1.	Wool Tops 18-30 Micron	8250 Kg.
			2.	ALPACA TOPS 18-30 Micron	2500 Kg.
3.	100% Alpaca Yarn Dyed (Under worsted system) Including HS Code 56060090, 51072090 & 51091090 & 51099000	10000 Kg	2.	ALPACA TOPS 18-30 Micron	11000 Kg.
			3.	Softening Agent	100 Kg.
			4.	Metal Complex Dyes 100% Strength	200 Kg.
4.	100% Alpaca Yarn Grey (Under worsted system) including HS Code 56060090, 51091090 & 51099000	10000 Kg	2.	ALPACA TOPS 18-30 Micron	11000 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No	143
Firm's name	M/S Modelama Exports Private Limited
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on 08.07.2022
HQ F. No.	HQRNORM APPLY 00099141AM21
RA F. No.	05AA04037940 AM21
Advance Auth No./Date	0511001589 Date 08.03.2021

Decision: The Committee considered the case as per agenda along with other relevant papers and noted the firm has requested for re-fixation of norms vide letter dated 02.11.2021 as their case was approved in NC meeting no NC/ 5/ MEET/ Jul/ 202122/ 5 dated 15/09/2021. The committee found that due to typographical error at DGFT's end, qty. of import item at serial no 2 against export item serial no 2 was wrongly mentioned as 4387 Sq. Mtr. instead of 8048.75 Sq. Mtr. The committee went through the details submitted in this case and decided to approved the norms with modification as under;

Export item	Qty.	Import item	Qty. Recommended
Ladies Romper Style No- 564139 Made of 100% Polyester Printed Woven Fabric Filament Yarn Textured GSM 168(+/-10%)	1950 Nos.	100% Polyester Printed Woven Fabric Filament Yarn Textured GSM 168(+/-10%)	4196 Sq. Mtr.
Ladies Romper	3425	100% Rayon Yarn Dyed	8048.75 Sq. Mtr.

Style No- 568720 Made of 100% Rayon Yarn Dyed Woven Fabric GSM 123(+/-10%)	Nos.	Woven Fabric GSM 123(+/-10%)	
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No	144
Firm's name	M/S High Performance Textiles Private Ltd.
Meeting No	NC/5/MEET/Apr/2022-23/03 (Part-II) Date 07.06.2022, held on 08.07.2022
HQ F. No.	HQRNORM APPLY 00026363AM22
RA F. No.	05AA04006616 AM22
Advance Auth No/ Date	0511002256 date 26.04.2021

Decision: The Committee considered the case as per agenda along with other relevant papers and noted that due to some technical problems in DGFT's portal, complete decision was wrongly updated on portal in the minutes of meeting no NC/5/MEET/Sep/202122/9 dated 07.01.2022. Therefore, committee decided to modify the earlier decision as under:

Export item	Qty.	Import item	Qty recommended
HPT Flex W70-104(TTY-197) Yarn (Net content of HPPE - UHMWPE/HDPE 5159.22 Kg)	10000 Kgs.	HPPE - UHMWPE/HDPE Yarn 400D (Other than Nylon)	5262 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.


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